

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 1259**

**TO BE ANSWERED ON THE 18<sup>TH</sup> DECEMBER, 2018/AGRAHAYANA 27, 1940 (SAKA)**

**TORTURE IN PRISON**

**1259. SHRI A.P. JITHENDER REDDY:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) the number and details of complaints filed in courts alleging torture in prisons in the country since January 2014 till June 2018, State-wise;**

**(b) the number of such cases resolved, State-wise; and**

**(c) the details of the action taken against the guilty persons?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) to (c) : “Prisons” and ‘persons detained therein’ is a ‘State’ subject as per entry 4 of List II of the Seventh Schedule to the Constitution of India. The administration and management of prisons is primarily the responsibility of respective State Governments. The data regarding complaints filed in the courts alleging torture in prisons is not maintained centrally.**

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